

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C) No. 3179 of 2021

Netarhat Awasiya Vidyalaya, through its Principal-cum-Member Secretary,
Dr. Santosh Kumar Singh Petitioner

Versus

1. Union of India through Secretary (School Education and Literacy), Ministry of Education, Government of India, New Delhi
2. Secretary, Ministry of Human Resources Development, Government of India, New Delhi
3. Central Board of Secondary Education through its Chairman, New Delhi
4. The Secretary, Central Board of Secondary Education, New Delhi
5. The Controller of Examinations, Central Board of Secondary Education, New Delhi
6. Jharkhand Academic Council, Namkum, Ranchi through its Chairman
... .. Respondents

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. Prashant Pallav, Advocate

For the Resp.Nos. 1 & 2: Mr. Neeraj Kumar, A.C. to A.S.G.I.

For the Resp.Nos. 3 to 5: Mr. Gaurav Abhishek, A.C. to Mr. Rajeev Ranjan, Sr. Adv.

For the Resp. No. 6 : Mrs. Richa Sanchita, Advocate

03/09.09.2021 The present case is taken up through video conferencing.

The present writ petition has been filed for quashing letter no. CE/SPS/CBSE/2021 dated 14.08.2021 (Annexure-6 to the writ petition) issued by the respondent no. 5 whereby the subject-wise mean marks for finalization of results for Class-X has been provided as per average mean of the Jharkhand Academic Council which will cause serious prejudice to the students of the petitioner-school.

Mr. Prasant Pallav, learned counsel for the petitioner, submits that the respondent-CBSE has redressed the aforesaid grievance of the petitioner and hence the present writ petition has become infructuous as of now.

In view of the said submission, the writ petition is disposed of as infructuous.

(Rajesh Shankar, J.)